

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL BENCH,
NEW DELHI
ORIGINAL APPLICATION NO. 646/2023**

IN THE MATTER OF:

Manoj Kumar Kaushal

...Applicant

VERSUS

State of Himachal Pradesh

...Respondent(s)

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Date: 09-12-2024

Place: Una, Himachal Pradesh

Through

K.P. Jayaram K.P.
K.P.JAYARAM, ASTIK GUPTA
SAGAR SHARMA, SANSKAR VATS,
YADUVEN RAO, YUVRAJ NAGPAL
(Counsels for Respondent)

53, Pragatisheel Apartment, Sec-9 Rohini, Delhi-
110085

Mobile No. 8588891346

Email: advkpyayaram@gamil.com

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 646/2023**

IN THE MATTER OF:

Manoj Kumar Kaushal

...Applicant

VERSUS

State of Himachal Pradesh

...Respondent(s)

**REPLY IN COMPLIANCE TO ORDER DATED
24.10.2024 ON BEHALF OF RESPONDENT NO. 6**

MOST RESPECTFULLY SHOWETH:

1. That the answering respondent was impleaded as respondent no. 6 vide order dated 24.10.2024 by this Hon'ble Tribunal wherein this Hon'ble Tribunal had sought reply from the newly impleaded respondents and in compliance to the same the present reply is being filed.
2. That the answering respondent states that each and every compliance necessary for the functioning of the industry of the answering respondent has been done.

About the answering respondent:

3. That the answering respondent is a 100% export-oriented company that specializes in extraction of Citrus bioflavonoids from aborted oranges (Horticulture waste) through green solvent "water" for pharmaceutical companies in



Europe. These oranges are primarily used for the isolation of hesperidin, a bioflavonoid with potential health benefits. The company is deeply committed to integrating high-value ingredients into the healthcare industry, supported by a strong foundation in quality-oriented research. This approach ensures that every product meets the highest industry standards, and the company's contribution to the global healthcare supply chain is substantial.

4. That the answering respondent is a pioneer in waste management initiatives, especially in projects that require active community engagement. The company recognizes the critical importance of local involvement in promoting sustainable practices and reducing environmental impact. In particular, the company has developed a system to ensure that immature oranges, which would otherwise go to waste, are collected, processed, and sold, meeting key quality parameters. This not only reduces waste but also provides a reliable income stream for farmers.
5. That one of the answering respondent's core objectives is to help Indian farmers extract better returns from unused agricultural land, as well as from byproducts that would typically be discarded. By implementing innovative



agricultural and waste management techniques, the company ensures that even surplus or otherwise unproductive materials can be turned into profitable resources. This strategy has proven to be a game-changer for farmers, providing them with new economic opportunities and contributing to the development of rural areas.

6. That the answering respondent's impact on local communities is significant and multifaceted. The company's sustainable agricultural practices have not only improved the livelihoods of local farmers but have also fostered a sense of community and environmental responsibility. Through initiatives that involve 15,000 farmers, the company has demonstrated a tangible commitment to improving the local agricultural ecosystem. By utilizing small oranges, previously deemed waste, for pharmaceutical purposes, the company has contributed to the reduction of agricultural waste and the creation of a sustainable value chain.

7. That this initiative has transformed the agricultural landscape by turning what was once considered waste into a high-value commodity. The collection and utilization of these small oranges have provided farmers with



an additional source of income, thereby improving their financial security. The increased income has also had a ripple effect on regional economic resilience, bolstering the local economy by promoting more sustainable farming practices and creating new opportunities within the community.

8. That the answering respondent has consistently demonstrated its dedication to improving local communities through the following initiatives:

- a) The company has planted 150,000 orange trees within a 50 km radius, significantly contributing to the sustainability of the agricultural supply chain.
- b) It has forged long-term agreements with farmers, offering guaranteed pricing and income stability. This helps mitigate the risks associated with fluctuating market prices and ensures that farmers can rely on a stable income from their crops.
- c) Through its various operations, the company has created employment opportunities for nearly 200 individuals, both directly and indirectly. This has not only enhanced rural employment



prospects but also fostered a more resilient and self-sufficient economy in the region.

9. That the answering respondent's environmental credentials have been officially recognized by the Himachal Pradesh Department of Industry, which has categorized the company as a "green industry." This classification reflects the company's commitment to environmentally friendly practices. Additionally, the Himachal Pradesh State Pollution Control Board has approved the company's operations as a food processing industry, recognizing its efforts to integrate sustainable practices into its business model.

10. That the answering respondent has worked diligently to ensure compliance with environmental and quality standards, securing various certifications that affirm its commitment to sustainability and operational excellence. These certifications include:

A) **ISO 14001**: This certification verifies that the company's environmental management system adheres to best practices for reducing environmental impacts, conserving resources, and preventing pollution.



- B) **ISO 9001 & ISO 45001:** The company has maintained rigorous standards in quality management and workplace safety, ensuring the highest levels of operational efficiency and a safe working environment for employees.
- C) **FSSAI & FSSC 22000:** The company meets food safety standards, ensuring the integrity and safety of its products, especially those intended for use in the healthcare industry.
- D) **PESO & Fire Safety Certification:** These certifications confirm that the company complies with safety protocols related to solvent storage and fire protection as mandated by the Himachal Pradesh Directorate.
- E) **Factory License and Consent to Operate:** The company holds all necessary licenses and regulatory approvals, ensuring that its operations are fully compliant with local and national regulations.
- F) **Sedex SMETA 4 Pillar and EcoVadis Silver Medal:** The company underwent onsite audit & hold ratings/certification to ensure and established ethical practices at workplace such as Environment, Carbon footprint reduction Labour standards,



Health & Safety, Business Ethics and Sustainability.

(a) Sedex SMETA 4-Pillar-

Underwent globally recognised audit framework that evaluates ethical business practices across labour, health & safety, environment, and business ethics.

(b) EcoVadis Silver Medal- Awarded for excellence in sustainability management, covering environment, labour & human rights, ethics, and sustainable procurement, placing us among the top 15% of companies assessed globally.

11. That the answering respondent has made significant infrastructural investments to support environmental conservation efforts. The company has installed a Multi-Effect Evaporation System (MEES) that allows for zero liquid discharge by recycling recovered wastewater. This system not only minimizes environmental impact but also supports the company's commitment to sustainability. In addition, the company has set up a biomass briquette unit that converts orange peel waste into renewable fuel, effectively closing the waste loop and aligning with green practices. This transformation of waste into energy further

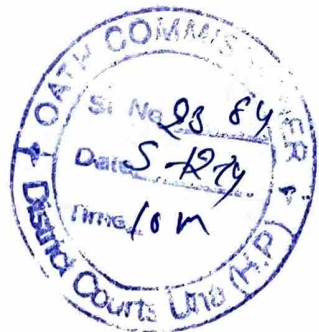


reduces the company's carbon footprint and contributes to environmental preservation.

12. That the advancements made by the answering respondent in waste management are a testament to the company's commitment to environmental sustainability. By adopting innovative technologies and processes, the company ensures that the waste produced during manufacturing is minimal, non-harmful, and non-threatening to the environment. These efforts have significantly reduced the company's environmental impact, positioning it as a responsible and eco-friendly business in the industry.

13. That the answering respondent does not produce any harmful waste, and the levels of pollution generated are negligible. As a result, the company does not fall under the purview of the Environmental Impact Assessment (EIA) notification, as its operations do not contribute significantly to environmental degradation. The company's efforts to minimize pollution further demonstrate its commitment to sustainability and responsible business practices.

14. That the answering respondent is fully compliant with all applicable environmental regulations, and it holds all the necessary certifications to demonstrate this compliance.



As a result, the complaint against the company lacks merit. The respondent has taken all required steps to ensure its operations are in line with environmental and regulatory standards, and the necessary certifications are readily available for review by the complainant.

15. That according to the EIA Notification of 2006, if an 'A' category industry is set up in an industrial estate, the entire estate must obtain environmental clearance beforehand. However, this provision does not apply to the answering respondent, as the company's operations do not fall under the category of industries that require such clearance.

16. That the 'A' category industry in the industrial estate came into existence four years after the answering respondent had already established its operations. Therefore, the company could not have been aware of the new industry when it set up its operations.

17. That the answering respondent established its operations in 2019 and has been recognized as a green industry by the Himachal Pradesh Department of Industry. Additionally, the company was classified as a food processing industry by the Himachal Pradesh State



Pollution Control Board when it obtained the consent to operate. Since environmental clearance was not required at the time of setup, it was not applicable to the answering respondent.

18. That the issue raised regarding the establishment of an 'A' category industry is a matter of state jurisdiction, and it should not be imposed on the answering respondent. The company has no authority to influence the installation or removal of other industries within the industrial estate and cannot be held responsible for decisions made by the state or other industry players.

19. That the answering respondent was not informed about the establishment of the 'A' category industry, nor did it have knowledge of the specific categorization of the new industry within the industrial estate. The company has always acted in accordance with the information available to it and continues to prioritize compliance with applicable laws and regulations.



VERIFICATION:

Verified at Himachal Pradesh on this 5th day of December 2024 that the contents of paragraphs 1 to 19 of the Reply are true and correct to the best of our

knowledge based on the information derived from the records of the Respondents firm.

Date: 5-12-24

Place: Una, Himachal Pradesh

RESPONDENT No. 6

Through

K.P. Jayaram K.P.
K.P. JAYARAM, ASTIK GUPTA
SAGAR SHARMA, SANSKAR VATS,
YADUVEN RAO, YUVRAJ NAGPAL
(Counsels for Respondent)
53, Pragatisheel Apartment, Sec-9
Rohini, Delhi- 110085
Mobile No. 8588891346
Email: advkpjayaram@gamil.com



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL BENCH, NEW DELHI
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IN THE MATTER OF:

Manoj Kumar Kaushal

...Applicant

VERSUS

State of Himachal Pradesh

...Respondent(s)

AFFIDAVIT

I, Puneet Moudgil , S/o Parkash Chand Moudgil R/o-
Ward No 5, Village Ram Nagar Post Office Takka
District Una, Himachal Pradesh, Pin code 174303 do
hereby solemnly affirm and state on oath as under.

1. That I am the Respondent No.6 in the accompanying Reply and well acquainted with the facts of the case and as such, I am duly authorized and competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Reply and state that the same are true and correct to the best of my knowledge and belief as obtained from the official records, no part thereof is false and nothing material has been concealed therefrom.
3. That the contents of the accompanying Reply have been drafted and filed under my instructions and the contents of the same are



true and correct based on best of my knowledge information and belief and on the basis of the official records.

4. That I state that I have read and understood the contents of this Reply and state the same are correct and that no material facts have been concealed therefrom.

DEPONENT



VERIFICATION: -

I, Puneet Moudgil, the above named Respondent No.6, herein do hereby solemnly declare and state that the statement contained in Para 1 to Para 4 of the Affidavit are true to the best of my knowledge and belief and nothing stated herein is false and no material facts have been concealed therefrom.

Verified at Himachal Pradesh on this 5th Day of December 2024.

DEPONENT



Certified Puneet Moudgil
Deponent made declaration on oath
before me read over explained and
admitted correct identified by
Sh. Jayant Singh on 5/12/24
Jayant Singh
Mr

ATTESTED

REENA DEVI

Advocate Cum Oath Commissioner
District Courts Una (H.P.)

1612

NOT OF DELHI COURT FEE
DLCT171097112424K
17-SEP-2024

14



HON'BLE NATIONAL GREEN TRIBUNAL BENCH, NEW DELHI

IN THE COURT OF
Suit/Appeal No. O.A NO. 646/2023 JURISDICTION OF 201

In re:-

MANOJ KUMAR KAUSHALPlaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

STATE OF HIMACHAL PRADESHDefendant (s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we PUNEET MOUDGIL (Director of Respondent No.6- Company)

The above named APPLICANT

.....do hereby appoint
Adv KP Jayaram Adv Astik Gupta Adv Sanskar Vats Adv Yaduven Rao Adv Yuvraj Nagpal Adv Sagar Sharma
(D/5119/19) (D/2359/20) (D/7479/23) (D/8759/24) (D/7147/24) (D/5176/23)

(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 5th Day of December 2024 Accepted subject to the terms of the fees.

Advocate

Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person

Signed in My Presence. The Client



Jayaram K.P. (D/5119/19)

Sagar Sharma (D/5176/23)

Yaduv R (D/8759/24)

Yuvraj N (D/7147/24)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL BENCH,
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ORIGINAL APPLICATION NO. 646/2023**

IN THE MATTER OF:

Manoj Kumar Kaushal

...Applicant

VERSUS

State of Himachal Pradesh

...Respondent(s)

LIST OF DOCUMENTS

S.NO	PARTICULARS	PAGE NO.
1.	True Copy of the Resolution Passed at their Board Meeting of M/S Hindustan Framdirect Ingredients Pvt. Ltd. On 05.12.2024	(17)
2.	True Copy of the certificate of ISO 14001:2015	(18)
3.	True Copy of the certificate of ISO 9001:2015	(19)
4.	True Copy of the certificate of ISO 45001:2018	(20)
5.	True Copy of the certificate of FSSC 22000	(21)
6.	True Copy of the certificate of FSSAI 2024	(22) - (23)
7.	True Copy of the certificate of Factory Licence	(24)
8.	True Copy of the certificate of PESO Licence	(25)
9.	True Copy of the certificate of Eco-Vadis 2023-2024	(26) - (27)
10.	True Copy of the Sedex Members Ethical Trade Audit Report (4 Pillars)	(28) - (31)
11.	True Copy of the certificate of Consent to Operate 2024	(32) - (39)
12.	True Copy of the certificate of Briquelle	(40) - (45)

	Consent to Operate 2024	
13.	Any Other Documents that this Hon'ble Court Permits.	-

Date: 09-12-2024

Place: Una, Himachal Pradesh

Through

K.P. Jayaram K.P.

K.P. JAYARAM, ASTIK GUPTA
SAGAR SHARMA, SANSKAR VATS,
YADUVEN RAO, YUVRAJ NAGPAL
(Counsels for Respondent)

53, Pragatisheel Apartment, Sec-9 Rohini, Delhi-
110085

Mobile No. 8588891346



Email: advkpjayaram@gmail.com

**CERTIFIED TRUE COPY OF THE RESOLUTION
PASSED AT THER BOARD MEETING OF M/S
HINDUSTAN FARMDIRECT INGREDIENTS PVT.
LTD. ON 5TH DAY OF DECEMBER 2024**

IT IS RESOLVED THAT MR. Puneet Moudgil of our company, be and is severally authorised to represent the company thereby accept, allow or depose on behalf of the company and in the name of the company in all documents of all nature authorizing him completely in all sort of actions whatsoever in connection with the processing before the honourable Nation Green Tribunal, Principal Bench, New Delhi in Original Application no. 646/2023 titled as Manoj Kumar Kaushal VS State of Himachal Pradesh and Others.

IT IS FURTHER RESOLVED THAT, all the decisions taken by Mr. Puneet Moudgil as the authorized signatory of the company in consultation with the Advocate of company shall be binding on the company.

Director 1

Director 2





Certificate IN22/00000758

SGS

The management system of

Hindustan Farmdirect Ingredients Private Limited

Plot No. A-5 Industrial Area Pandoga, District Una, HP-177207, India

has been assessed and certified as meeting the requirements of
ISO 14001:2015

For the following activities

Manufacturing (extraction, crystallisation, purification and drying) of Hesperidin powder and Citrus Bioflavonoids.

This certificate is valid from 15 November 2022 until 11 November 2025 and remains valid subject to satisfactory surveillance audits.

Issue 1. Certified since 15 November 2022

Jonathan M. Hall

Authorised by
Jonathan Hall
Global Head - Certification Services

SGS United Kingdom Ltd
Rossmore Business Park, Ellesmere Port, Cheshire, CH65 3EN, UK
t +44 (0)151 350-6666 - www.sgs.com



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Certificate IN22/00000749

SGS

The management system of

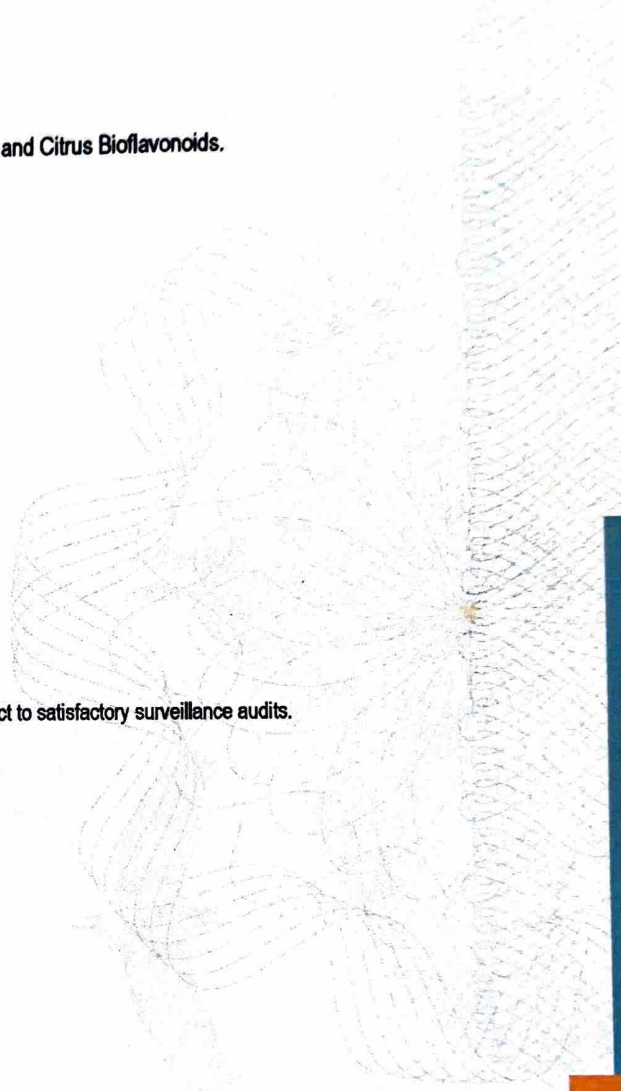
Hindustan Farmdirect Ingredients Private Limited

Plot No. A-5 Industrial Area Pandoga, District Una, HP-177207, India

has been assessed and certified as meeting the requirements of
ISO 9001:2015

For the following activities

Manufacturing (extraction, crystallisation, purification and drying) of Hesperidin powder and Citrus Bioflavonoids.



This certificate is valid from 11 November 2022 until 11 November 2025 and remains valid subject to satisfactory surveillance audits.

Issue 1. Certified since 11 November 2022

Jonathan M. Hall

Authorised by
Jonathan Hall
Global Head - Certification Services

SGS United Kingdom Ltd
Rossmore Business Park, Ellesmere Port, Cheshire, CH65 3EN, UK
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Certificate IN22/00000819

SGS

The management system of

Hindustan Farmdirect Ingredients Private Limited

Plot No. A-5 Industrial Area Pandoga, District Una, HP-177207, India

has been assessed and certified as meeting the requirements of
ISO 45001:2018

For the following activities

Manufacturing (extraction, crystallisation, purification and drying) of Hesperidin powder and Citrus Bioflavonoids.

This certificate is valid from 09 December 2022 until 11 November 2025 and remains valid subject to satisfactory surveillance audits.

Issue 1. Certified since 09 December 2022

Jonathan M. Hall

Authorised by
Jonathan Hall
Global Head - Certification Services

SGS United Kingdom Ltd
Rossmore Business Park, Ellesmere Port, Cheshire, CH65 3EN, UK
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Certificate IN22/00000753

The Food Safety Management System of

Hindustan FarmDirect Ingredients Private Limited

Plot No A-5, Industrial Area Pandoga, District Una, Himachal Pradesh, 177207, India

has been assessed and certified as meeting the requirements of
Food Safety System Certification FSSC 22000

Certification scheme for food safety management systems consisting of the following elements:
 ISO 22000:2018, ISO/TS22002-1:2009 and Additional FSSC 22000 requirements (version 5.1).

This certificate is applicable for the scope of
 Manufacturing (extraction, crystallization, purification, drying) of Hesperidin powder and Citrus Bioflavonoids.

Food Category K - Production of (Bio) Chemicals

This certificate is valid from 14 November 2022 until 14 November 2025 and remains valid subject to satisfactory surveillance audits.

Date of Certification decision 14 November 2022

Issue Date 15 November 2022

Issue 1. Certified since 14 November 2022

Jonathan H. Hall

Authorised by
 Jonathan Hall
 Global Head - Certification Services
 SGS United Kingdom Ltd
 Rossmore Business Park, Ellesmere Port, Cheshire, CH65 3EN, UK
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FSSC 22000



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Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10921999000021



- | | |
|---|--|
| 1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: | Hindustan FarmDirect Ingredients Pvt Ltd
Plot No. A5 Industrial Area Pandoga District
Una, Himachal Pradesh-177207, Una, Himachal Pradesh-177207 |
| 2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: | Plot No. A5 Industrial Area Pandoga District
Una, Himachal Pradesh-177207, Haroli, Una,
Himachal Pradesh-177207 |
| 3. Kind of Business / कारोबार का प्रकार: | Manufacturer - Substances Added to Food
Repacker - General Manufacturing
Manufacturer - 100 % Export Oriented units |
| 4. Dairy Business Details / डेयरी कारोबार विवरण हेतु: | No |
| 5. Category of License / अनुज्ञप्ति का वर्ग: | Central License |

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए।

Place / स्थान: FSSAI Delhi

Designated Officer

Issued On / दिनांक: 23-08-2024 (Renewal License)

Valid Upto: / वैधता: 11-09-2025 (For details, refer Annexure)

Annexures:

1. [Product Annexure](#)
2. [Validity Annexure](#)
3. [Non-Form C Annexure](#)
4. [Conditions Of License](#)

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.
4. Communications from FoSCoS are being sent to puxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxx.in , JAxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxx.IN , JAxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxx.IN and 86xxxxx985 , 97xxxxx474 , 97xxxxx474.To update these details, visit FoSCoS portal.

Product Annexure



Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10921999000021

Kind Of Business: Manufacturer - General Manufacturing

Production Capacity(MT / Day): 2.1

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	12 - Salts, spices, soups, sauces, salads and protein products	12.2 - Herbs, spices, seasonings, and condiments	Saffron (Kesar) [12.2.1]	Repacker - General Manufacturing

Kind Of Business: Manufacturer - 100 % Export Oriented units

Sl.No	Export Unit Type	Product Category	Name of Food Item(s)	Quantity	Unit	Per day/Per annum	Scope of Product Supply
1	Others Food Processing Unit	99 - Substances added to food	HESPERIDIN POWDER	600.00	MT	Per Annum	Only Exports

Kind Of Business: Manufacturer - Substances Added to Food

Production Capacity(MT / Day): 10

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	99 - Substances added to food	99.7 - Functional Ingredients	Ingredients listed under Schedule IV, Schedule VI and Schedule VIII of Nutraceutical Regulations [99.7]	Manufacturer - Substances Added to Food

Form No. 4



(Prescribed under Rule 5)

**HIMACHAL PRADESH GOVERNMENT
LABOUR DEPARTMENT**



REGISTRATION AND LICENCE TO WORK A FACTORY

Registration No. **L&E(FAC)9-2021316-2800**

Licence is hereby granted to Puneet Moudgil, Occupier M/S Hindustan FarmDirect Ingredients Private Limited, Plot No A-5 Industrial Area Pandoga Sub Tehsil Ispur District Una HP valid only for premises use as a factory employing not more than 100 persons on any one day during the year and using motive power not exceeding 1500 HP subject to the provisions of the Factories Act, 1948 and the Rules made there under.

This Licence shall remain in force till the 31st Day of December, 2021

The 16 October, 2021

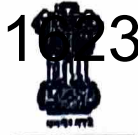


Sh. Neeraj Kumar, IAS
Chief Inspector of Factories
Himachal Pradesh

Description of the Licenced Premises

The Licence Premises shown on Plan No. 20210326 Approved dated 24-08-2021 are situated in , Una, District Una, Himachal Pradesh, and consist of Building Drawings, Site Plan and Machine Layout.

Renewal Details							
Reference No.	Renewal Date	Expiry date	Workers	Horse	FactoryName	Occupier	Signature
2021778	1 Jan, 2022	31 Dec, 2022	100	1,500	M/S Hindustan FarmDirect Ingredients Private Limited	PUNEET MOUDGIL	
20221159	1 Jan, 2023	31 Dec, 2023	100	1,500	M/S Hindustan FarmDirect Ingredients Private Limited	PUNEET MOUDGIL	
2023835	1 Jan, 2024	31 Dec, 2024	100	1,500	M/S Hindustan FarmDirect Ingredients Private Limited	PUNEET MOUDGIL	



25

भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
शॉप-एवं-ऑफिस 802, दूसरी मंजिल, एनएसी, मनीमाजरा
चंडीगढ़- 160101
Shop cum Office 802, Second floor, NAC, Manimajra,
Chandigarh - 160101

E-mail : dyccechandigarh@explosives.gov.in
Phone/Fax No : 0172 - 2731035, 2731040

संख्या /No. : P/NC/HP/15/353 (P503828)

दिनांक /Dated : 17/11/2023

सेवा में
/To,

M/s. HINDUSTAN FARMDIRECT INGREDIENTS PVT. LTD.,
A-5, INDUSTRIAL AREA,
PANDOGA, DISTT. UNA,
PANDOGA,
Una,
Taluka: Haroli,
District: UNA,
State: Himachal Pradesh
PIN: 177207

विषय Plot No, A-5, INDUSTRIAL AREA PANDOGA, PANDOGA, Una, Taluka: Haroli, District: UNA, State: Himachal Pradesh,
/Sub : PIN: 177207 में स्थित विद्यमान पेट्रोलियम वर्ग A अधिष्ठापन में अनुज्ञप्ति सं P/NC/HP/15/353 (P503828) के नवीकरण के संदर्भ में ।
Existing Petroleum Class A Installation at Plot No, A-5, INDUSTRIAL AREA PANDOGA, PANDOGA, Una, Taluka: Haroli,
District: UNA, State: Himachal Pradesh, PIN: 177207 - Licence No. P/NC/HP/15/353 (P503828) - Renewal regarding.

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक OIN1519205 दिनांक 15/11/2023 का अवलोकन करें ।
Please refer to your letter No.: OIN1519205, dated 15/11/2023

अनुज्ञप्ति संख्या P/NC/HP/15/353 (P503828) दिनांक 29/07/2021 को दिनांक 31/12/2028 तक नवीनीकृत कर इस पत्र के साथ अग्रषित की जा रही है ।
Licence No. P/NC/HP/15/353 (P503828) dated 29/07/2021 is forwarded herewith duly renewed upto 31/12/2028.

2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें । अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व so as to reach this कार्यालय में प्रस्तुत करें ।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence so as to reach this office on or before the date on which Licence expires.

कृपया पावती दें।
Please acknowledge the receipt.

भवदीय /Yours faithfully,

((डा.संजय कुमार सिंह)
(DR SANJAY KUMAR SINGH)
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
चंडीगढ़/Chandigarh

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)
Note:-This is system generated document does not require signature.

Digitally signed by SANJAY KUMAR SINGH
Reason: Licence No. : P/NC/HP/15/353
Location: Chandigarh [P503828]
Date: 17-11-2023 17:06:05 PM

HINDUSTAN FARMDIRECT INGREDIENTS PVT LTD

Una - India | Manufacture of other chemical product...

Overall score

↗ 62/100

Percentile ⓘ

81st



Scorecard

Publication date: 27 Jul 2023

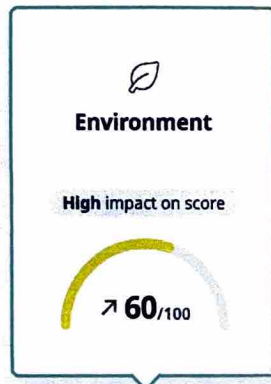
Valid until: 27 Jul 2024 ⓘ

Overall score

Percentile

81st ⓘ

↗ 62/100



Policies indicator High impact on score ▾

A policy is a set of objectives that addresses specific sustainability issues. It shows a company's intention to reduce impact, mitigate risk or improve performance.

Endorsements indicator Low impact on score ▾

Endorsements are your partner's public adherence or commitment to meeting objectives and principles defined by a recognized third-party organization.

Measures indicator High impact on score ▾

Measures are your partner's actions to support your sustainability policies and commitments.

Certifications indicator Medium impact on score ▾

Certifications confirm your partner's compliance with international standards (for example, ISO 14001). They must be issued by an external certification body.

Coverage indicator — ▾

Coverage means the level of deployment of measures and certifications throughout your partner's company. It's a multiplying factor. The higher it is, the higher score will be given to the Measures and Certifications indicators.

Reporting indicator Medium impact on score ▾

360° Watch indicator High impact on score ▾

The 360° Watch Findings indicator is scored based on the data we gather by scanning thousands of sources in the public domain. This allows us to get a broader overview of your partner's sustainability management.

General comments ▾

ecovadis

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Sedex Members Ethical Trade Audit Report

Version 6.1



Audit Details				
Sedex Company Reference: <i>(only available on Sedex System)</i>	ZC422923954	Sedex Site Reference: <i>(only available on Sedex System)</i>	ZS422923956	
Business name (Company name):	HINDUSTAN FARMDIRECT INGREDIENTS PVT LTD			
Site name:	HINDUSTAN FARMDIRECT INGREDIENTS PVT LTD			
Site address:	Plot No A-5 Industrial Area Pandoga District Una 177207 IN	Country:	IN	
Site contact and job title:	Shahana Khan / HR Manager			
SMETA Audit Pillars:	<input checked="" type="checkbox"/> Labour Standards	<input checked="" type="checkbox"/> Health and Safety (plus Environment 2-Pillar)	<input checked="" type="checkbox"/> Environment 4-pillar	<input checked="" type="checkbox"/> Business Ethics
Date of Audit:	2023-04-04			

Audit Company Name:
DNV

Audit Conducted By					
Affiliate Audit Company	<input checked="" type="checkbox"/>	Purchaser	<input type="checkbox"/>	Retailer	<input type="checkbox"/>
Brand owner	<input type="checkbox"/>	NGO	<input type="checkbox"/>	Trade Union	<input type="checkbox"/>
Multi-stakeholder	<input type="checkbox"/>	Combined Audit (select all that apply)			

Audit Content:

- (1) A SMETA audit was conducted which included some or all of Labour Standards, Health & Safety, Environment and Business Ethics. The SMETA Best Practice Version 6.1 (March 2019) was applied. The scope of workers included all types at the site e.g. direct employees, agency workers, workers employed by service providers and workers provided by other contractors. Any deviations from the SMETA Methodology are stated (with reasons for deviation) in the SMETA Declaration.
- (2) The audit scope was against the following reference documents
- 2-Pillar SMETA Audit**
- ETI Base Code
 - SMETA Additions
 - Universal rights covering UNGP
 - Management systems and code implementation,
 - Responsible Recruitment
 - Entitlement to Work & Immigration,
 - Sub-Contracting and Home working,
- 4-Pillar SMETA**
- 2-Pillar requirements plus
 - Additional Pillar assessment of Environment
 - Additional Pillar assessment of Business Ethics
 - The Customer's Supplier Code (Appendix 1)
- (3) Where appropriate non-compliances were raised against the ETI code / SMETA Additions & local law and recorded as non-compliances on both the audit report, CAPR and on Sedex.
- (4) Any Non-Compliance against customer code shall not be uploaded to Sedex. However, in the CAPR these 'Variances in compliance between ETI code / SMETA Additions/ local law and customer code' shall be noted in the observations section of the CAPR.

SMETA Declaration

I declare that the audit underpinning the following report was conducted in accordance with SMETA Best Practice Guidance and SMETA Measurement Criteria.

- (1) Where appropriate non-compliances were raised against the ETI code / SMETA Additions & local law and recorded as non-compliances on both the audit report, CAPR and on Sedex.
- (2) Any Non-Compliance against customer code alone shall not be uploaded to Sedex. However, in the CAPR these 'Variances in compliance between ETI code / SMETA Additions/ local law and customer code' shall be noted in the observations section of the CAPR.

Auditor Team			
Lead Auditor:	Priyanka Ojha	APSCA Number:	21702689
Additional Auditors:			
Date of declaration:	2023-04-05		

Note: The focus of this ethical audit is on the ETI Base Code and local law. The additional elements will not be audited in such depth or scope, but the audit process will still highlight any specific issues.

Site Representation	
Full Name:	Shahana Khan
Title:	HR Manager
Date of declaration:	2023-04-05
Comments:	<p><i>Any exceptions to this must be recorded here (e.g. different sample size):</i> <i>Sampled wage records from the past 5 months were provided for review (5 months only since the operation for digital thermometer just started last Sep 2020).</i> <i>The audit took 2.0 man-days (9AM-6PM per day). Audit time was extended until 8PM due to the extent of documentation; this was agreed upon with the factory representatives</i></p>
None	



H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 522

Date: 21/09/2024

Industry Registration ID: HP12795396

Application No : 11275662

To,

Hindustan farmDirect Ingredients Pvt. Ltd.
A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP

Una
177207

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2024/11275662
Consent valid from:	01/01/2024
Consent valid upto:	31/03/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Puneet Moudgil, (Director)
Address of Industrial premises	Hindustan farmDirect Ingredients Pvt. Ltd., A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Una-177207
Capital Investment of the Industry	2966.0 lakhs
Category of Industry	Orange
Type of Industry	2007-Food and food processing including fruits and vegetable processing
Scale of the Industry	Micro
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Unripe Immature Orange	7000	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Hesperidin Pectin Citric Acids Juices Powder	M.T./Year	5760	-	Medicine Purpose

By-Products, if any, (Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
Citro-Vita (Liquid Fertilizer)	Liter/Month	900000	800000

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP	35 (equipped with evaporator) KLD	25 KLD

Mode of Disposal

Description	Quantity (in KLD)	Method of Treatment	Method of Disposal
Domestic	1.60	Sewer line having terminal without treatment facility	Other
Boiler Cooling	12	Recycled	Recycle
Industrial Process	25	ETP	Irrigation/Gardening

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No. of Boiler/Heater/Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	2 Nos	320 KVA & 125 KVA	Silent Generator	Diesel	20 Ltr/Hr
Boilers	1 No.	2 Ton	Solid Fuel Boiler	Wood/Briquettes/Solid Waste	100 Kg/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic Enclosure & Canopy	DG Sets	Fri Jan 01 00:04:00 IST 2021	99 %	Particulate Matter (as PM) 56 mg/Nm ³ Sulphur Dioxide 7 mg/Nm ³ Oxides of Nitrogen 160 mg/Nm ³ Carban Monoxide 124
Multicyclone & Dust Collector	Boilers	Fri Jan 01 00:01:00 IST 2021	99 %	PM-22.24 Mg/Nm ³
Acoustic Enclosure & Canopy	DG Sets	Fri Jan 01 00:04:00 IST 2021	99 %	Particulate Matter (as PM) 61 mg/Nm ³ Sulphur Dioxide 18 mg/Nm ³ Oxides of Nitrogen 211 mg/Nm ³ Carban Monoxide 136



Approved By
Chairman
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

Regional Officer, HPSPCB, Una for information and shall ensure the operation of the unit as per consent and with adequate PCDs.



**Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS**A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Regional Officer to ensure that unit doesn't attract the provisions of EIA, 2006.
6. Unit shall comply with the fuel policy of the State Government as notified from time to time and as per various directives of the Hon'ble National Green Tribunal for use of fuel in the unit furnace.
7. Unit shall ensure compliance under PWMIR, 2016.

**By Order
Chairman
(H. P. State Pollution Control Board)**





H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPSPCB/RO/UNA/Hindustan
FarmDirect Ingredients Pvt. Ltd. Saloh.2024

Date: 23/07/2024

Industry Registration ID: HP12719321

Application No : 12540152

To,

Hindustan FarmDirect Ingredients Pvt. Ltd. Saloh
VPO Saloh, Tehsil Haroli District Una HP
Una
Una
177319

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2024/12540152
Date of issue :	23/07/2024
Date of expiry :	31/03/2025
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Puneet Modgill, (Director)
Address of Industrial premises	Hindustan FarmDirect Ingredients Pvt. Ltd. Saloh, VPO Saloh, Tehsil Haroli District Una HP, Una, Una-177319
Capital Investment of the Industry	80.9 lakhs
Category of Industry	Green
Type of Industry	3005-Biomass briquettes (sun drying) without using toxic hazardous wastes
Scale of the Industry	Small
Office District	Una
Capacity	Biomass Briquettes-6000 MT/year.

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Orange peel post extraction	3500	M.T./Year
Paddy Straw	1000	M.T./Year
Saw Dust	1500	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Biomass Briquettes	M.T./Year	6000	-	Industrial Fuel

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Soak Pit	20	0.360

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.360	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1	-	furnace/bhatti	wood and briquettes	50 kg/hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Cyclonic Separator	Others	Fri Jan 19 00:01:00 IST 2024	98%	PM <150 mg/NM3



Praveen Kumar
Digitally signed by Praveen Kumar
Date: 2024.07.23 13:32:46 +05'30'

Approved By

**Astt. Env. Engineer
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

The Joint Director, DIC Una Distt. Una H.P for information please.



**Praveen
Kumar** Digitally signed
by Praveen Kumar
Date: 2024.07.23
13:33:00 +05'30'

**Er. Praveen Kumar
Astt. Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
 - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
 - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
 2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
 3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
 4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
 5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
 6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
 7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
 8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
 9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
 10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
 11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
 12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
- C. SPECIAL CONDITIONS**
- 1) Unit shall not carry out open sun drying of extraction waste and refrain from open storage of extraction waste.
 - 2) Unit shall not carry out threshing operation of paddy in the open premises to avoid the nuisance.



By Order
Asth. Env. Engineer
(H. P. State Pollution Control Board)